

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA
UNSTARRED QUESTION NO.1227
ANSWERED ON 3RD MARCH, 2016

STRICT PROVISIONS FOR OFFENDERS

1227. SHRI K. ASHOK KUMAR:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

(a) whether the State Governments have been asked by the Union Government to use harsher section of the Indian Penal Code and Motor Vehicles Act to prosecute and punish offenders to curb road fatalities; and

(b) if so, the details thereof including reaction of the State Government thereto, State-wise?

ANSWER

THE MINISTER OF STATE IN THE
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(SHRI PON. RADHAKRISHNAN)

(a) & (b) The Ministry of Home Affairs vide their letter No.24013/46/Misc./2013-CSR.III dated 17th December, 2015 has advised all the State Governments/Union Territory Administrations to strictly enforce the provisions of Indian Penal Code and Motor Vehicles Act to prosecute and punish persons causing injury or death in offences related to road safety.
